

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
Appeal No 248/252/ND/2022

IN THE MATTER OF:

Jai Mata Di Wooden and Steel works Pvt Ltd	...	Applicant
vs		
Registrar of Companies NCT of Delhi	...	Respondent
Haryana		

Order under Section 252(3) of the Companies Act, 2013.

Order delivered on 07.11.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sarvik Singhai, Adv.
Mr Gaurav Gupta, Sr Standing Counsel with MrPuneett Singhal and Mr
Shivendra Singh, Jr Standing Counsels (for the Income Tax
Department/Respondent/Revenue).
For the RoC : Ms. Shankari Mishra, Advocate

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Learned Counsel for the appellant and Learned Counsel for the RD are present physically. Learned Counsel for the Income Tax Department is present through video-conferencing. Learned Counsel for the appellant is directed to file short synopsis not more than two pages within two days. Order stands reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)